

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
APPEAL No.38 OF 2022**

**IN THE MATTER OF:**

GANPATI DIXIT & ORS

...APPELLANT

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

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Filed by

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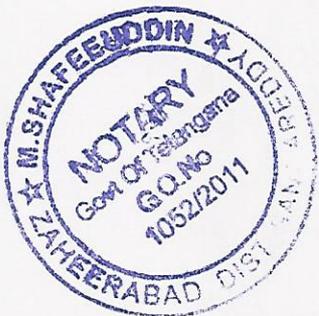
**REJOINDER AFFIDAVIT ON BEHALF APPELLANTS**

I, Andela Ramulu (Ramana) S/o Narsappa, aged about 58 years, R/o H.No. 1-39, Village Huselli, Mandal Nalkal, Sangareddy Dist, Telangana-502249, do hereby solemnly state and affirm that:

1. That I am the abovementioned Appellant No.2 and I am aware of the present case and as such am competent and authorized to swear this affidavit on behalf of all the Appellants.
2. I have read the counters filed on behalf of Respondents and deny the averments made therein except those which are specifically admitted herein. That the Appellants would like to place their objections to the Counters of Respondents as under:

**Reply to the Counter of Respondent No.1/MoEF**

3. That the Respondent No.1 is silent on the averments on the 13 reserved forests around the Project Area and objections raised by EAC in the discussions held in its 182<sup>nd</sup> meeting dated 21.12.2017 and 183<sup>rd</sup> meeting dated 24.1.2018. The District Collector at para 6 in his Reply affidavit admitted that Reserve forests were observed in the study area.
4. It is admitted by the Respondent No.1 in para 15 of the Reply affidavit that the EAC has observed in its 293<sup>rd</sup> meeting on avoiding the acquisition of agriculture land. It is clear that the EAC observed in point no. (v) that "Acquisition of Agriculture/fertile lands should be avoided, since agriculture ensures a critical number of ecosystem services and is vital for



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food security and supports the Sustainable Development Goal. Agriculture land is lifeline for those poor people/farmers whose livelihoods are completely dependent of their land and crops they grow". This observation was completely ignored by the Respondent No.1 while granting Environmental Clearance and casually issued clearance without considering the crucial observation of EAC.

## Reply to the Counters of Respondents No. 2 to 5

5. In reply to para 3 and 4 of the counter affidavit of Respondent No.2 & 5, it is submitted that, it is not true that the TSIIC had already acquired the land for the development of Industrial Park which is declared as National Investment and Manufacturing Zone. The averments of the respondent regarding acquisition of assigned land are self-contradictory. At one place it was mentioned that 817 acres of assigned land was acquired and in para 04 it was mentioned that Acres 1491 acres of assigned land was acquired. Even as per the admission of the respondent acquisition of patta lands is still in progress. Regarding government and assigned lands, the process is not complete as the provisions regarding R&R as required under Act 30 of 2013 are not yet complied with. It is not true that possession was handed over to TSIIC. If the said contention is admitted, it amounts to contempt of Court as the Hon'ble High Court specifically barred the respondents from taking into possession of lands, procured from land owners under G.O.Ms.123 dt.30.07.2015, in W.A.677 of 2016 and W.P.No.25832 of 2018. The respondent purposefully chose to remain silent on our contentions about the said orders of the Hon'ble High Court, though we have specifically submitted about the same in our affidavit and filed copies of the said orders. There is no denial of existence of the said orders by the respondent. Hence the same are deemed to be accepted
6. In reply to para 05 of the counter affidavit, it is submitted that it is clearly evident from the submission of the respondent himself that no field level survey was conducted or field level data from agriculture department was taken into consideration for assessment of cultivation status of the land proposed for acquisition. As per the provisions of Act 30 of 2013 as well as for the purpose of Environment Impact assessment, the authorities are



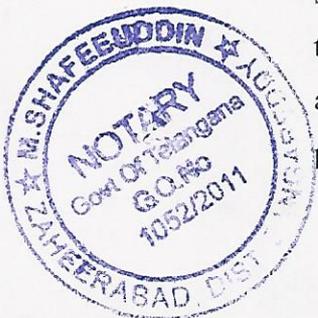
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mandated to conduct field level survey and collect secondary sources of information to provide exact land use. Merely depending on satellite imagery is not correct and reliable, as cotton and other horticulture crops including sugarcane may also be categorised as shrubs. Even so, the cultivable land is more than 50 % even by the admission other respondents.

7. In reply to para 06 of the counter affidavit, it is submitted that the respondent had made contradictory statements and tried to play down the extent of loss of crop land and livelihoods of the affected people like us. At one point it was stated that majority of land being acquired is government land but at another place it was mentioned that patta land constitutes 69 %. In addition, most of the government land is assigned land, which is also under cultivation. Together, more than 80 % of land is under cultivation. Our grievance is that the expert advisory committee though had raised pertinent questions in its previous meetings, it has not sufficiently examined the veracity of the explanation and documents placed by the project proponent before the committee. Without due diligence, approval was granted. It is not true that the proposed land selected for establishing NIMZ is primarily scrub land followed by single crop agriculture land. The said land is primarily two crop agriculture land followed by single crop agriculture land, that too very high value crops like sugarcane, mango, turmeric, ginger, millets etc., apart from pulses. Even as per the agriculture department's data for the Kharif 2021-22 more than 30 kinds of crops are being cultivated in the subject lands/villages. Village wise information of major crops presented in a separate annexure shows that more than 80 percent of land in the village is under cultivation.

True copy of the chart of Agriculture department for the year 2021-22 showing crops cultivated in the subject area is annexed as ANNEXURE R1.

8. In reply to para 07 of the counter affidavit it is submitted that it is a fact that many affected persons from the affected villages were stopped from attending the public hearing and opportunity was not given to all the affected persons who wanted to submit their view/objections and suggestions. The said fact is reflected in the news reports, photographs and the representations given to the district administration. All the said material are filed along with our appeal as Annexure A8. Thus, it is not true that public hearing was conducted as required under the law. In fact, even in the



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minutes of the public hearing submitted by the respondents, the issue of misrepresentation of facts regarding cropped land and prevention of many farmers from attending the public hearing are reflected, through depositions of speakers in serial number 21, 25, 29,30, 32, 37, 43, 44, 45, 52, 57, 62,63,64,68. The authorities did not respond or refute to the said contentions either in the meeting or in their counter affidavit. Thus, deemed to be accepted.

9. In reply to para 08 of the counter affidavit, I submit that the essence of the contention of the Appellants is that actual extent of land under cultivation and biomass was not recorded accurately and is wrongly shown as very less extent. The said aspect will have influence on the outcome of the Environment Impact Assessment, which is under reported. The respondent did not answer the contention that the field survey, revenue records and agriculture department statistics were not considered in conduct and preparation of base line studies and during EIA. Thus, it is admitted that such records and information are not considered and therefore the projection in the EIA report is not accurate.
10. In reply to para 09 of the counter affidavit, I submit that the chapter on Socio-economic survey incorporated in EIA report itself reveals the incompleteness. No socio-economic impact on the lives of thousands of farmers and farm workers was discussed and projected. Further old data was relied upon. No specific portion of the EIA report was referred by the respondent in refuting our contention. Thus, it is evident that Socio-economic survey was incomplete and does not present the accurate picture and therefore does not meet the requirements of a proper EIA study. The said incomplete information and analysis also deprives the affected persons to present their objections/suggestions effectively. This aspect was not properly considered by the EAC while recommending the grant of EC though it has raised objections and made mere observations.
11. In reply to para 10 of the counter affidavit, I submit that the respondents repeatedly making this untrue assertion that lands were acquired and possession taken, while remaining silent on our contention that orders of the Hon'ble High Court are in force not to take possession of lands procured under G.O.123 and the assigned lands of Yelgoi and Mungi villages. By virtue of the orders of the Court, all the land owners and assigned land holders are still in possession and agriculture activity is still being carried



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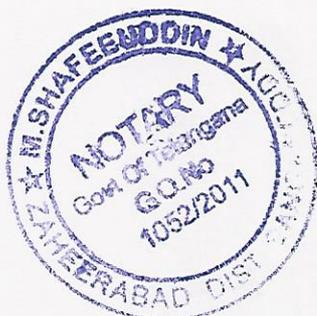
out so as to provide livelihood source to the land owners as well as landless agriculture workers dependent on the land. The data of agriculture department for Kharif 2021-22 also supports our contention. The respondents without having physical possession are claiming to have possession against the orders of the Hon'ble Court, which amounts to contempt of Court. Steps would be taken to initiate the same. The respondent repeatedly chose to remain silent on the said orders of the Hon'ble High Court to mislead this Hon'ble Tribunal.

12. In reply to para 12 of the Counter affidavit, I submit that at the cost of repetition, I reiterate that many affected persons were physically stopped and prevented from attending public hearing. Further, as per the clarifications sought by MoEF on our objections, voluminous material was placed before the EAC. No opportunity to us, the complainants, was provided to examine the veracity of the said explanation and unilaterally the said explanation was accepted. I humbly submit that there is no application of mind by the EAC over our objections and the explanation. Further, before granting of the EC, objections were submitted to the Committee on the recommendations of EAC, bringing the said facts about the possession of the subject land as well as the land use situation. However, the said objections were not at all considered by EAC but it has relied on the misleading information provided by the project proponent which is Completely illegal.

#### **Details of cultivated lands**

S.No	Name of the Village	Total Revenue Extent	Cultivable land	Land under acquisition
01	Mamidigi	8455.28	1719	1468
02	Metalkunta	1592.19	1371	680.17
03	Huseli	1400.10	971	727.29
04	Gangwar	934.09	616	38.17
05	Rejintal	3904.36	2786	1734.34
06	Hadnoor	3491.31	2439	591.03
07	Malkhanpad	353.29	239	216.05
08	Gunjety	1609.20	1420	291.33
09	Rukumapur	841.16	633	461.01
10	Mungi	2104.27	1696	554.16
11	Basanthpur	792.32	704	237.18
12	Kalbemal	2322.12	1333	355.16
13	Ganeshpur	1265.35	532	621.15
14	Nyamthabad	1626.15	973	1210.10
	Total	24,695.975	17432	9185.14

Besides that in Chilepalle 975, Badripur 1262, Yelgoi 1685 ac.



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13. In reply to para 13 of the Counter affidavit, I submit that it is not true that the requisitioning agency had submitted all details of land under acquisition to the EAC, MoEF. The respondent authorities suppressed the fact of orders of the Hon'ble High Court and misrepresented the facts about possession of the lands as well as actual cultivation status. Hence, it is violative of conditions of grant of Environment clearance and on that ground the clearance is null and void.

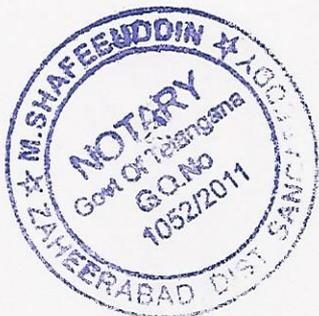
14. In reply to para 14 of the counter affidavit, I submit that it is evident that our representations submitted during the public hearing and our objections submitted thereafter to the District Collector and the EAC are not considered. No explanation was called for, from the district administration and project proponent with regard to the stay orders of the Hon'ble high Court over taking the possession of the subject lands and with regard to misrepresentation of land use categories and extent of land under cultivation. Thus, the EAC did not exercise due diligence in dealing with the claims of the project proponent and objections raised by the affected persons like us. Hence the EC granted is based on wrong information and assessment, which cannot be sustained.

### **Judgment of Hon'ble Supreme Court:**

15. In a similar circumstances was dealt by the Hon'ble Supreme court of India in *Hanuman Laxman Aroskar v. Union of India*, (2019) 15 SCC 401 the Hon'ble Apex Court suspended the Environment Clearance and held that:

“127. EAC is an expert body. It must speak in the manner of an expert. Its remit is to apply itself to every relevant aspect of the project bearing upon the environment. It is not bound by the analysis which is conducted in the EIA report. It is duty-bound to analyse the EIA report. Where it finds it deficient it can adopt such modalities which, in its expert decision-making capacity, are required. The reasons which are furnished by EAC constitute a live link between its processes and the outcome of its adjudicatory function. In the absence of cogent reasons, the process by its very nature, together with the outcome stands vitiated.

129. EAC, as an expert body, has to scrutinise all relevant aspects of the project or activity proposed, including its impact on the environment. In



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taking that decision, the EIA report is an input for its analysis. The scrutiny and appraisal has to be undertaken by EAC as an expert body and its reasons must reflect that this has been done. As the minutes indicate, the non-application of mind by EAC is evident with reference to the presence of 15 ESZs in the study area. EAC notes that the project is outside the ESZ delineated by the Kasturirangan Committee. In the absence of a critical analysis, EAC failed in discharging its duties under the 2006 Notification. The recommendations of EAC furnish a guide for MoEFCC. Indeed, the 2006 Notification stipulates that the recommendations of EAC would normally be accepted. Consequently, a failure of due process before EAC, as in the present case, must lead to the invalidation of EC.

135.2. Similarly, in *Sreeranganathan K.P. v. Union of India* [*Sreeranganathan K.P. v. Union of India*, 2014 SCC OnLine NGT 15], the grant of an EC to the KGS Aranmula International Airport Project was challenged. NGT found fault with the process leading to up to the grant of EC since sector-specific issues had not been dealt with. NGT extensively reviewed the information submitted by the project proponent in Form 1, the deficiencies in the EIA report, the process of appraisal conducted by EAC and the sector-specific guidelines laid down with regard to the constructions of airports and held thus : (SCC OnLine NGT paras 182 & 187)

“182. ... a duty is cast upon EAC or SEAC, as the case may be, to apply the cardinal principle of sustainable development and principle of precaution while screening, scoping, and appraisal of the projects or activities. While so, it is evident in the instant case that EAC has miserably failed in the performance of its duty not only as mandated by the EIA Notification, 2006, but has also disappointed the legal expectations from the same. For a huge project as the one in the instant case, the consideration for approval has been done in such a cursory and arbitrary manner without taking note of the implication and importance of environmental issues. ... Thus, EAC has not conducted itself as mandated by the EIA Notification, 2006 since it has not made proper appraisal by considering the available materials and objections in order to make proper evaluation of the project before making a recommendation for grant of EC.

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187. ... the Tribunal is of the considered opinion that there is no option but to scrap the impugned EC granted by MoEF to the 3rd respondent/project proponent for setting up the Aranmula airport.”

146. Decision 27/9 which was adopted by the United Nations Environment Programme's (UNEP's) Governing Body at its first universal session in 2013 on “Advancing Justice, Governance and Law for Environmental



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Sustainability” was the first internationally negotiated document to establish the term “environmental rule of law.” It declared that “the violation of environmental law has the potential to undermine sustainable development and the implementation of agreed environmental goals and objectives at all levels and that the rule of law and good governance play an essential role in reducing such violations”. It thus urged governments and organisations to reinforce cooperation to combat non-compliance with environmental laws towards achieving sustainable development. It also called upon the Executive Director to assist with the “development and implementation of environmental rule of law with attention at all levels to mutually supporting governance features, including information disclosure, public participation, implementable and enforceable laws, and implementation and accountability mechanisms including coordination of roles as well as environmental auditing and criminal, civil and administrative enforcement with timely, impartial and independent dispute resolution”. Similarly, the first United Nations Environment Assembly in 2014 adopted Resolution 1/13, which calls upon countries “to work for the strengthening of environmental rule of law at the international, regional and national levels

**159.** In the present case, as our analysis has indicated, there has been a failure of due process commencing from the non-disclosure of vital information by the project proponent in Form 1. Disclosures in Form 1 are the underpinning for the preparation of ToR. The EIA report, based on incomplete information has suffered from deficiencies which have been noticed in the earlier part of this judgment including the failure to acknowledge that within the study area contemplated by the Guidance Manual, there is a presence of ESZs.

**160.** EAC, as an expert body abdicated its role and function by taking into account circumstances which were extraneous to the exercise of its power and failed to notice facets of the environment that were crucial to its decision making. The 2006 Notification postulates that normally, MoEFCC would accept the recommendation of EAC. This makes the role of EAC even more significant. NGT is an adjudicatory body which is vested with appellate jurisdiction over the grant of an EC. NGT dealt with the submissions which were urged before it in essentially one paragraph. It failed to comprehend the true nature of its role and power under Section 16(h) and Section 20 of the NGT Act, 2010. In failing to carry out a merits



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review, NGT has not discharged an adjudicatory function which properly belongs to it.

162. Bearing in view the necessity to maintain a balance between the need for an airport and environmental concerns, we are of the view that it would be appropriate if EAC is directed to revisit the conditions subject to which it granted its EC on the basis of the specific concerns which have been highlighted in this judgment. Such an exercise primarily is for EAC to carry out in its expert decision-making capacity. EAC is entrusted with that function as an expert body. The role of judicial review is to ensure that the rule of law is observed. Hence, we propose by the directions which we will issue under Article 142 of the Constitution, to direct EAC to revisit the conditions for the grant of an EC. While doing so, it would be open to EAC to have due regard to the conditions which were incorporated in the order of NGT and to suitably modulate those conditions in pursuance of the liberty which we have preserved to it. To facilitate an expeditious decision, we propose to direct EAC to carry out this exercise in a prescribed time schedule during which period, EC shall remain suspended. We propose to direct that after EAC has formulated its views, they shall be placed before this Court in a miscellaneous application in the present proceedings, so as to enable the Court to pass final orders. The miscellaneous application may be filed either by the State of Goa as the project proponent or by MoEFCC. We clarify that no other court or tribunal shall entertain any challenge to the ultimate decision of EAC and final orders thereon shall be passed by this Court in the present proceedings.

**K. Directions:**

163. We accordingly issue the following directions:

163.1. EAC shall revisit the recommendations made by it for the grant of an EC, including the conditions which it has formulated, having regard to the specific concerns which have been highlighted in this judgment.

163.2. EAC shall carry out the exercise under 163.1 above within a period of one month of the receipt of a certified copy of this order.

163.3. Until EAC carries out the fresh exercise as directed above, EC granted by MoEFCC on 28-10-2015 shall remain suspended.

163.4. Upon reconsidering the matter in terms of the present directions, EAC, if it allows the construction to proceed will impose such additional conditions which in its expert view will adequately protect the concerns about the terrestrial ecosystems noticed in this judgment. EAC would be at liberty to lay down appropriate



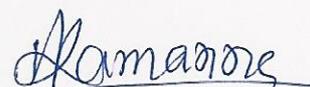
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conditions concerning air, water, noise, land, biological and socioeconomic environment.

163.5. EAC shall have due regard to the assurance furnished by the concessionaire to this Court that it is willing to adopt and implement necessary safeguards bearing in mind international best practices governing greenfield airports.”

16. In the facts and circumstances and law, it is humbly prayed that the Appeal may be allowed and the Environment Clearance may be set aside in the interest of justice and protection of environment.

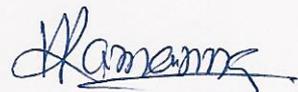


DEPONENT

**VERIFICATION:**

Verified that the contents of paragraph 1 to 16 of my above affidavit which have been read over and explained to me in the vernacular are true to my knowledge & belief, no part of it is false and nothing material has been concealed therefrom.

Verified on 31<sup>st</sup> of January, 2023 at Telangana



DEPONENT



  
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## REVENUE VILLAGE-WISE,CROP-WISE,SOURCE-WISE KHARIF 2020-21 RECONCILIATION AREA SOWN PARTICULARS OF JHARASAN

Sl.No	Name of the Revenue Village	Paddy	Jowar	Bajra	Maize	Sweetcorn	Green gram	Black Gram	Redgram	Turmeric	Ginger	Sugercane (P)	Sugercane@	Mango	Battai	Banana	Guava	Papaya	Pomegranate	Tomota	Green Chilis	Onion
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23
1	Siddapur	0	0	0	0	0	82	14	202	0	0	12	15	127	39	0	0	0	0	0	1	0
2	Vanampalle	0	1	0	0	0	91	26	331	0	0	22	10	3	0	0	0	0	0	0	1	0
3	Gangapur	0	0	0	0	0	34	9	33	0	0	0	0	0	0	0	0	0	0	0	2	0
4	Kollur	0	7	2	0	0	148	8	165	0	0	0	2	0	0	0	0	0	0	0	0	0
5	<b>Tummanpalle</b>	0	2	0	0	0	19	1	25	0	0	3	2	8	0	0	0	0	0	0	0	2
6	Kappad	0	2	0	0	0	48	12	134	0	0	2	3	0	0	0	0	0	0	2	3	0
7	Kamalpalle	0	1	0	0	0	52	3	84	0	0	4	2	0	0	0	0	0	0	0	0	0
8	Narsapur	0	0	0	0	0	31	6	25	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Sangam [Khurd]	0	0	0	0	0	8	0	19	0	0	0	0	0	0	0	0	0	0	0	0	0
10	<b>Kakkerwada</b>	0	0	0	0	0	98	14	308	1	0	3	0	0	0	0	0	0	0	0	3	0
11	Chilepalle	0	4	0	0	0	43	5	241	0	4	28	55	2	0	0	0	0	0	6	0	0
12	Yelgoi	0	10	0	0	0	86	32	508	0	26	50	124	9	0	0	0	4	0	0	1	0
13	Potpalle	0	1	0	0	0	93	37	461	1	23	36	71	29	0	0	0	3	18	0	0	0
14	Bardipur	0	0	0	0	0	93	21	195	1	24	30	70	27	0	0	0	1	0	4	2	0
15	<b>Kuppanagar</b>	1	1	0	0	0	138	51	220	0	6	37	75	6	0	4	4	0	0	0	0	0
16	Jharasangam	0	2	0	0	0	28	12	104	0	1	5	10	1	0	0	0	0	0	2	0	0
17	Bopanpalle	0	0	0	0	0	12	0	7	1	0	0	3	0	0	0	0	0	0	0	0	0
18	Boregaon	0	3	0	0	0	45	18	38	0	2	4	5	0	0	0	0	0	0	0	0	5
19	Guntampalle	0	0	0	0	0	37	12	64	0	1	0	0	1	0	0	0	0	0	1	4	0
20	<b>Jeerlapalle</b>	0	2	0	1	0	50	22	55	0	0	11	30	2	0	5	1	0	0	1	0	0
21	Junegaon	0	1	0	0	0	21	8	16	0	0	3	4	0	0	0	0	0	0	0	5	0
22	Islampur	0	0	0	0	0	3	0	18	0	0	0	1	0	0	0	0	0	0	2	1	0
23	Edakulapalle	0	1	0	0	0	69	8	15	0	0	2	3	0	0	0	0	0	0	0	1	0
24	Chilemamidi	0	0	0	0	0	55	17	24	3	1	1	2	17	0	0	0	0	0	0	1	0
25	<b>Devarampalle</b>	0	6	0	0	0	49	11	132	0	0	0	0	6	0	0	2	2	0	0	1	0
26	Pyarawaram	1	0	0	0	0	21	1	22	0	2	1	0	1	0	0	0	0	0	0	0	0
27	Medpalle	0	1	0	0	0	79	16	94	0	0	0	5	0	0	0	4	0	0	0	2	0
28	Rampur	0	0	0	0	0	16	0	40	0	0	1	3	0	0	0	0	0	0	0	0	0
29	Machnoor	0	25	9	3	13	52	38	589	3	34	60	144	46	0	0	6	0	0	2	2	0
30	<b>Krishnapur</b>	0	1	0	5	0	9	9	163	0	3	15	42	0	0	0	7	0	0	2	2	0
31	Bidekanna	0	1	2	0	0	38	14	155	2	14	25	35	6	0	0	8	2	0	2	0	2
32	Edulapalle	0	0	0	0	0	86	37	147	6	2	1	3	0	0	5	5	0	0	0	10	0
33	Giniyarpalle	0	0	0	0	0	36	22	31	2	1	6	10	1	0	0	1	0	0	0	4	0
34	Chilkepalle	0	7	0	0	0	39	98	485	1	23	17	21	23	0	0	2	3	0	1	4	0
35	<b>Ananthasagar</b>	0	0	0	0	0	10	17	67	0	0	0	0	0	0	8	0	0	0	1	3	0
		<b>2</b>	<b>79</b>	<b>13</b>	<b>9</b>	<b>13</b>	<b>1819</b>	<b>599</b>	<b>5217</b>	<b>21</b>	<b>167</b>	<b>379</b>	<b>750</b>	<b>315</b>	<b>39</b>	<b>22</b>	<b>40</b>	<b>15</b>	<b>18</b>	<b>26</b>	<b>53</b>	<b>9</b>
		<b>1</b>	<b>32</b>	<b>5</b>	<b>4</b>	<b>5</b>	<b>736</b>	<b>242</b>	<b>2111</b>	<b>8</b>	<b>68</b>	<b>153</b>	<b>304</b>	<b>127</b>	<b>16</b>	<b>9</b>	<b>16</b>	<b>6</b>	<b>7</b>	<b>11</b>	<b>21</b>	<b>4</b>

Cotton	Sesamum	Soyabeans	Sunhemp	Area in Acres	Area in Hectares
24	25	26	27	28	29
309	0	48	0	849	344
642	1	66	0	1194	483
481	0	14	0	573	232
1159	0	0	0	1491	603
869	0	0	0	931	377
811	0	5	0	1022	414
707	0	0	0	853	345
591	0	14	0	667	270
584	0	27	0	638	258
1002	0	203	1	1633	661
541	0	89	2	1020	413
521	4	678	4	2057	832
660	0	637	6	2076	840
585	1	127	4	1185	480
1478	0	168	7	2196	889
1060	0	173	4	1402	567
1009	0	4	0	1036	419
1185	0	33	0	1338	541
1143	0	0	0	1263	511
1028	0	31	0	1239	501
790	0	14	0	862	349
443	0	0	0	468	189
995	0	18	1	1113	450
1425	0	22	0	1568	635
603	0	13	0	825	334
567	0	5	7	628	254
1087	0	15	0	1303	527
256	0	16	0	332	134
698	0	807	30	2561	1036
301	0	229	5	793	321
548	1	219	0	1074	435
1669	1	44	0	2016	816
791	0	21	4	930	376
365	1	241	7	1338	541
410	1	10	0	527	213
<b>27313</b>	<b>10</b>	<b>3991</b>	<b>82</b>	<b>41001</b>	<b>16593</b>
<b>11053</b>	<b>4</b>	<b>1615</b>	<b>33</b>	<b>16593</b>	

## Mandal: Jharasangam, Revenue village-Wise,Crop-wise Reconciliation area sown particulars - Yasangi(Rabi) Season -2020-21

Sl.No	Name of the Revenue Village	Irr	UI	Irr	UI	UI	UI	Irrigated																		UI	UI	Total Area in Acres	Total Area in Hectars
		Jowar	Bengalgram		Bajra	Safflower	Maize	Wheat	Groundnut	Black gram	Coriander Seed	Red Chillies	Garlic	Bhendi	Brinjal	Beans	Carrot	Coriander / Kothimeera	Greenchillies	Onion	Potato	Tomato	Sugercane (P)	Sugarcane ®	Sesamum	Ajwain			
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	28	29		
1	Siddapur	22	14	15	58	0	0	0	2	0	0	3	0	0	0	0	0	0	0	0	0	1	3	5	0	0	123	50	
2	Vanampalle	85	56	18	72	0	0	29	5	0	0	2	0	0	0	0	0	0	0	0	3	0	4	9	0	0	283	115	
3	Gangapur	21	14	2	8	0	0	56	11	10	13	0	0	0	0	0	0	0	2	0	0	0	0	0	2	0	139	56	
4	Kollur	29	20	19	74	0	1	0	5	0	0	0	0	0	0	0	0	4	2	0	0	0	0	0	2	0	156	63	
5	<b>Tummanpalle</b>	<b>13</b>	<b>8</b>	<b>13</b>	<b>52</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>8</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>6</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>102</b>	<b>41</b>	
6	Kappad	23	16	5	18	0	4	2	0	0	0	0	0	0	0	0	0	0	1	4	4	0	0	0	0	0	77	31	
7	Kamalpalle	20	13	5	20	0	1	2	0	0	0	0	0	0	0	0	0	0	0	3	0	0	0	0	0	0	64	26	
8	Narsapur	13	8	6	23	0	1	12	1	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	65	26	
9	Sangam [Khurd]	1	1	30	121	0	1	0	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0	0	0	0	156	63	
10	<b>Kakkerwada</b>	<b>35</b>	<b>24</b>	<b>40</b>	<b>162</b>	<b>0</b>	<b>1</b>	<b>5</b>	<b>4</b>	<b>0</b>	<b>0</b>	<b>22</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>1</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>2</b>	<b>1</b>	<b>7</b>	<b>2</b>	<b>0</b>	<b>1</b>	<b>1</b>	<b>0</b>	<b>310</b>	<b>125</b>
11	Chilepalle	34	23	14	55	0	0	15	6	0	0	2	0	1	1	0	0	1	3	5	7	6	8	17	0	0	198	80	
12	Yelgoi	82	54	39	155	0	41	8	160	0	0	0	0	1	0	0	0	0	1	2	24	1	0	2	1	1	572	231	
13	Potpalle	50	34	23	93	0	21	5	24	0	2	0	0	1	0	0	0	0	1	3	4	0	10	20	4	0	295	119	
14	Bardipur	53	36	38	150	0	0	46	34	0	0	0	0	0	0	1	0	0	2	4	24	7	5	9	3	0	412	167	
15	<b>Kuppanagar</b>	<b>36</b>	<b>24</b>	<b>54</b>	<b>214</b>	<b>0</b>	<b>1</b>	<b>14</b>	<b>15</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>2</b>	<b>29</b>	<b>2</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>392</b>	<b>159</b>	
16	Jharasangam	15	10	65	258	0	3	2	1	0	0	0	0	0	0	0	0	11	0	0	0	0	0	0	0	0	365	148	
17	Bopanpalle	8	5	69	277	0	0	4	6	0	0	0	0	0	0	0	1	1	1	3	0	0	0	0	0	0	375	152	
18	Boregaon	1	1	42	168	0	3	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	216	87	
19	Guntamarpalle	0	0	19	74	0	7	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	100	40	
20	<b>Jeerlapalle</b>	<b>7</b>	<b>4</b>	<b>33</b>	<b>133</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>3</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>182</b>	<b>74</b>	
21	Junegaon	1	1	5	20	0	0	9	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	36	15	
22	Islampur	0	0	6	25	0	0	3	0	0	0	0	0	0	0	0	0	0	0	4	0	0	0	0	0	0	38	15	
23	Edakulapalle	6	4	83	334	0	0	2	0	0	0	0	0	0	0	0	0	1	0	2	0	0	0	0	0	0	432	175	
24	Chilemamidi	5	4	21	82	0	0	5	0	0	0	0	0	0	0	0	0	0	0	22	1	0	0	0	0	0	140	57	
25	<b>Devarampalle</b>	<b>7</b>	<b>5</b>	<b>33</b>	<b>132</b>	<b>0</b>	<b>49</b>	<b>4</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>232</b>	<b>94</b>		
26	Pyarawaram	11	7	10	41	0	0	0	1	0	0	0	1	0	0	0	0	1	0	2	7	5	0	0	0	0	86	35	

27	Medpalle	50	34	19	78	3	1	42	16	0	0	0	0	0	0	0	3	0	0	3	1	2	0	0	0	0	0	252	102
28	Rampur	7	4	8	30	0	2	0	1	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	53	21	
29	Machnoor	20	13	35	142	0	4	17	6	0	0	0	0	0	0	0	0	0	0	1	3	29	1	4	8	0	2	285	115
<b>30</b>	<b>Krishnapur</b>	<b>34</b>	<b>22</b>	<b>25</b>	<b>99</b>	<b>0</b>	<b>0</b>	<b>16</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>46</b>	<b>3</b>	<b>1</b>	<b>2</b>	<b>0</b>	<b>3</b>	<b>256</b>	<b>104</b>
31	Bidekanna	56	38	26	107	0	1	5	23	0	0	0	0	0	3	1	0	1	0	2	0	39	3	4	8	0	2	319	129
32	Edulapalle	25	18	32	129	0	29	20	5	0	19	0	0	0	1	0	1	0	2	0	10	0	0	0	0	0	291	118	
33	Giniyarpalle	7	5	10	41	0	18	10	3	0	0	0	0	0	0	0	0	0	5	0	17	0	0	0	0	0	116	47	
34	Chilkepalle	4	2	7	27	0	6	1	3	0	0	0	4	0	0	0	0	0	0	0	0	25	1	0	0	0	0	80	32
<b>35</b>	<b>Ananthasagar</b>	<b>9</b>	<b>3</b>	<b>1</b>	<b>4</b>	<b>0</b>	<b>0</b>	<b>8</b>	<b>2</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>4</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>33</b>	<b>13</b>										
Total in Acres		790	525	870	3476	3	197	342	343	10	35	29	8	3	7	4	3	3	13	45	27	316	41	39	81	13	8	<b>7231</b>	
Total in Hectars		320	212	352	1407	1	80	138	139	4	14	12	3	1	3	2	1	1	5	18	11	128	17	16	33	5	3		<b>2926</b>

**MPSO**  
Jharasangam Mandal

**AE(Irrigation)**  
Jharasangam Mandal

**Horticulture Officer**  
Jharasangam Mandal

**Agriculture Officer**  
Jharasangam Mandal

**Tahsildar**  
Jharasangam Mandal

## REVENUE VILLAGE-WISE,CROP-WISE,SOURCE-WISE KHARIF 2021-22 RECONCILIATION AREA SOWN PARTICULARS OF JHARASANGAM MANDAL

Sl. No	Name of the Revenue Village	Paddy	Jowar	Bajra	Korra	Maize	Fodder Jowar	Green gram	Black Gram	Redgram	Turmeric	Ginger	Sugercane(P)	Sugercane@	Mango	Battai	Banana	Guava	Papaya	Pomegranate	Custard Apple	Tomota	Bendi	Bitter gourd	Ridge gourd	Brinjal	Drumstick	Green Chilly	Onion	Cotton	Sesamum	Ground nut	Soyabeans	Ajwain	Red Chilly	Sunhemp	Nigerseed	Red Sandalwood	Teak	Area in Acres	Area in Hectares
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	36	37	38	39	40	41	42
1	Siddapur	0	0	0	0	0	0	57	18	172	0	0	2	16	120	39	2	0	0	0	20	0	0	0	0	0	0	0	0	358	0	0	40	0	0	2	1	27	25	899	364
2	Vanampalle	0	0	0	3	0	0	71	44	322	0	0	4	31	0	0	0	0	0	0	0	0	0	0	0	0	0	0	779	1	0	66	0	0	2	4	0	0	1327	537	
3	Gangapur	0	0	0	0	0	0	20	6	12	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	497	0	1	7	0	0	0	0	0	0	543	220	
4	Kollur	0	1	0	0	0	0	45	13	40	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	1	1128	0	1	10	0	0	0	0	0	0	1240	502	
5	Tummanpalle	0	0	0	0	0	0	10	7	10	0	0	0	1	6	0	0	0	0	0	0	0	0	0	0	0	0	1	901	0	0	10	0	0	0	0	0	0	946	383	
6	Kappad	0	0	0	0	4	0	32	7	49	0	0	4	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	844	0	0	5	0	0	0	0	0	0	945	382	
7	Kamalpalle	0	0	0	0	1	0	47	5	59	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	689	0	0	0	0	0	0	0	0	0	803	325	
8	Narsapur	0	0	0	0	0	0	17	3	20	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	599	0	0	20	0	0	1	0	0	0	660	267	
9	Sangam [Khurd]	0	0	0	0	0	0	0	0	13	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	575	0	0	23	0	0	0	0	0	0	611	247	
10	Kakkerwada	0	0	0	0	0	0	61	13	239	4	0	3	1	0	0	0	0	0	0	0	0	0	0	0	0	1	0	957	0	0	311	0	0	1	1	0	0	1592	644	
11	Chilepalle	0	0	0	0	7	0	27	6	167	0	2	62	22	1	0	0	2	0	0	0	5	0	0	0	0	0	4	0	577	0	0	86	0	0	7	0	0	0	975	395
12	Yelgoi	1	3	1	0	23	0	83	79	205	0	20	135	89	7	0	0	0	2	0	0	0	0	0	0	0	0	2	528	1	0	507	0	0	0	0	0	0	1686	682	
13	Potpalle	0	1	1	0	0	0	32	37	236	3	32	93	91	16	0	0	0	8	13	0	0	0	0	0	5	0	0	817	0	3	403	3	0	5	0	0	0	1799	728	
14	Bardipur	1	4	0	0	8	0	59	42	201	3	16	73	78	20	0	0	0	1	0	0	1	0	0	0	0	0	0	610	0	0	139	0	0	6	0	0	0	1262	511	
15	Kuppanagar	3	0	0	0	0	0	66	35	80	0	6	51	49	9	0	2	7	0	0	0	0	0	0	0	0	0	1	1512	0	0	238	0	0	3	0	0	0	2062	834	
16	Jharasangam	0	2	0	0	0	0	13	4	62	0	0	0	8	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1146	0	0	125	0	0	0	0	0	0	1360	550	
17	Bopanpalle	0	0	0	0	0	0	10	7	30	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0	0	0	0	981	0	0	5	0	0	0	0	0	0	1035	419	
18	Boregaon	0	0	2	0	0	0	10	8	6	0	0	0	3	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1181	0	0	67	1	0	0	0	0	1	1279	518	
19	Guntamarpalle	0	0	0	0	0	0	39	26	33	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	1	1088	0	0	8	0	2	1	0	0	0	1198	485	
20	Jeerlapalle	0	0	0	0	0	1	34	34	39	0	0	5	7	1	0	6	1	0	0	0	4	0	0	0	0	0	5	1067	1	0	49	0	1	1	0	0	0	1256	508	
21	Junegaon	0	0	0	0	0	0	20	18	47	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	4	736	1	0	9	0	6	0	0	0	0	841	340	
22	Islampur	0	0	0	0	1	0	13	7	7	0	0	3	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	364	1	0	6	0	2	0	0	0	0	404	163	
23	Edakulapalle	0	0	0	0	0	0	24	9	18	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	2	1038	0	0	16	0	1	0	0	2	0	1110	449	
24	Chilemamidi	0	4	0	0	30	0	26	41	23	0	0	0	0	10	0	0	0	0	0	0	0	0	0	0	0	0	0	1407	1	0	17	0	1	0	0	0	0	1560	631	
25	Devarampalle	0	2	0	0	0	0	20	13	99	2	0	3	0	10	0	0	2	4	0	0	0	0	0	0	0	1	0	609	1	0	9	0	0	1	0	0	0	776	314	
26	Pyarawaram	0	1	0	0	1	0	10	9	6	0	0	0	0	0	0	0	0	0	0	2	0	0	0	0	0	0	0	570	0	0	16	0	0	0	0	0	0	615	249	
27	Medpalle	0	0	0	0	1	0	27	28	125	0	0	0	3	0	0	0	5	0	0	0	0	1	0	0	0	0	0	1087	0	0	35	0	0	0	0	0	0	1312	531	
28	Rampur	0	0	0	0	1	0	6	2	3	0	0	5	6	1	0	0	0	0	0	0	0	0	0	0	0	0	0	132	0	0	12	3	0	0	0	0	0	171	69	
29	Machnoor	0	8	2	1	62	0	50	51	382	1	32	172	148	57	0	0	6	0	0	0	6	6	4	2	1	0	1	2	983	0	0	597	7	5	15	2	0	0	2603	1053
30	Krishnapur	0	0	0	0	65	0	20	9	107	0	3	40	50	0	0	0	7	0	0	0	2	0	0	0	3	0	0	158	0	0	252	0	0	5	0	0	0	721	292	
31	Bidekanna	0	3	0	2	99	0	28	30	104	9	10	73	64	23	0	0	6	3	0	0	0	1	0	0	1	0	0	315	0	0	313	1	2	0	0	0	0	1087	440	
32	Edulapalle	0	0	0	0	10	0	35	84	245	4	0	3	0	0	0	5	3	0	0	0	0	0	0	0	1	0	9	3	1678	0	0	102	0	0	10	2	0	0	2194	888
33	Giniyarpalle	0	2	0	0	0	0	29	52	96	4	1	15	0	1	0	0	1	0	0	0	0	0	0	0	0	0	9	718	0	0	41	4	0	10	0	0	0	983	398	
34	Chilkepalle	0	25	0	0	19	7	27	173	480	0	16	41	0	29	0	0	2	3	0	0	1	0	0	0	0	0	0	208	1	0	337	0	0	0	0	0	0	1369	554	
35	Ananthasagar	0	0	0	0	31	0	2	30	69	1	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	333	0	0	11	0	0	0	0	0	0	478	193	
		5	56	6	6	363	8	1070	950	3806	31	138	787	672	311	39	16	42	21	13	20	21	8	4	2	6	5	27	20	27170	8	5	3892	19	20	70	10	29	26	39702	16067
		2	23	2	2	147	3	433	384	1540	13	56	318	272	126	16	6	17	8	5	8	8	3	2	1	2	2	11	8	10995	3	2	1575	8	8	28	4	12	11	16067	

## Mandal: Jharasangam, Revenue village-Wise,Crop-wise Reconciliation area sown particulars - Yasangi(Rabi) Season -2021-22

Sl.No	Name of the Revenue Village	Irr	Irr	UI	Irr	UI	Irr	UI	Irrigated																		UI	UI	UI	Irr	Irr	Irr	Total Area in Acres	Total Area in Hectars	
		Paddy	Jowar	Bengalgram	Bajra	Safflower	Maize	Wheat	Groundnut	Black gram	Watermelon	Coriander Seed	Red Chillies	Garlic	Bhendi	Brinjal	Ridge Gourd	Coriander / Kothimeera	Greenchillies	Onion	Potato	Tomato	Sugercane (P)	Sugarcane @	Sesamum	Ajwain	Mustered	Soyabean	Sunflower	Greengram					
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	32	33	34	35	
1	Siddapur	0	8	18	20	113	0	13	3	0	0	3	0	2	0	0	0	0	0	0	2	0	0	0	0	19	29	1	0	0	2	0	0	233	94
2	Vanampalle	0	69	57	59	234	0	48	31	2	9	0	0	1	0	0	0	0	0	0	3	7	0	42	50	0	0	0	0	0	0	1	613	248	
3	Gangapur	0	22	18	7	28	0	5	53	8	5	18	0	1	0	0	0	0	0	0	3	0	1	0	0	0	1	0	0	0	8	0	178	72	
4	Kollur	0	14	11	46	185	0	28	0	7	0	0	0	6	0	0	0	0	0	1	2	2	0	0	0	0	0	0	0	0	0	0	302	122	
5	Tummanpalle	0	4	3	23	90	0	24	0	0	1	0	0	23	0	0	0	0	0	0	0	0	0	0	0	0	7	0	0	0	0	0	175	71	
6	Kappad	0	0	13	7	20	0	3	5	1	0	0	1	0	0	0	1	0	0	1	2	1	1	2	0	5	0	0	1	0	0	64	26		
7	Kamalpalle	0	7	5	7	29	0	2	0	1	0	0	0	1	0	0	0	0	0	1	0	0	0	0	4	3	0	0	0	0	0	60	24		
8	Narsapur	0	6	5	12	46	0	6	13	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	4	0	0	92	37		
9	Sangam [Khurd]	0	3	3	47	186	0	19	0	0	1	0	1	0	0	0	0	0	0	6	0	0	0	0	0	0	0	0	0	0	0	0	266	108	
10	Kakkerwada	0	12	9	108	430	0	38	31	2	0	0	0	83	0	0	0	0	1	3	12	10	1	0	2	0	0	0	1	0	0	743	301		
11	Chilepalle	0	13	30	10	208	0	1	30	6	0	4	0	7	0	0	0	0	0	1	16	3	1	0	40	1	0	0	0	0	0	371	150		
12	Yelgoi	0	49	40	66	265	0	37	15	39	7	0	0	0	0	0	1	1	0	0	6	8	12	24	202	5	4	10	9	7	0	807	327		
13	Potpalle	0	102	81	59	237	2	36	7	50	1	0	0	0	0	1	0	12	0	11	0	13	2	5	60	102	3	0	4	26	6	0	820	332	
14	Bardipur	0	39	32	35	140	0	7	34	23	5	0	0	0	0	1	0	0	1	0	1	7	13	4	40	75	2	0	0	4	0	0	463	187	
15	Kuppanagar	1	29	24	94	376	0	36	27	8	19	10	0	0	0	0	1	0	3	2	5	3	5	69	100	1	0	0	2	0	0	815	330		
16	Jharasangam	0	5	16	58	400	0	11	2	1	0	0	0	1	0	0	0	1	0	0	0	0	1	0	0	0	0	0	0	0	0	0	496	201	
17	Bopanpalle	0	4	3	42	169	0	21	4	1	0	0	0	0	0	0	0	0	5	6	0	3	0	0	0	0	0	0	0	0	0	0	258	104	
18	Boregaon	0	1	1	79	318	0	10	0	0	1	0	0	2	0	0	0	0	0	0	1	8	0	11	0	0	1	0	0	0	0	0	433	175	
19	Guntampalle	0	6	5	65	262	0	22	0	0	0	0	0	0	5	0	0	0	0	0	0	3	0	0	0	0	0	0	0	0	0	0	368	149	
20	Jeerlapalle	0	4	4	92	366	0	14	0	0	0	6	0	0	1	0	0	0	0	0	1	6	6	0	7	0	0	0	0	0	0	0	507	205	
21	Junegaon	0	0	0	50	386	0	1	0	0	0	0	0	0	10	0	0	0	0	0	0	7	0	0	0	0	0	0	0	0	0	0	454	184	
22	Islampur	0	1	1	15	59	0	2	2	3	0	0	0	0	2	0	0	0	0	0	7	7	5	4	11	2	0	0	0	0	0	0	121	49	
23	Edakulapalle	0	21	18	84	338	0	8	0	6	0	0	0	0	4	0	0	1	0	2	1	4	7	0	0	2	0	0	0	0	0	0	496	201	
24	Chilemamidi	0	20	16	21	85	0	3	8	0	0	0	0	0	0	0	0	0	0	3	0	13	0	0	0	0	0	0	0	2	0	0	171	69	
25	Devarampalle	0	12	10	33	132	0	9	0	4	0	0	0	0	0	0	0	1	0	0	1	8	2	0	0	0	0	0	0	0	0	0	212	86	
26	Pyarawaram	0	3	5	15	76	0	7	0	1	0	3	0	2	0	1	0	0	0	0	1	5	7	1	0	0	0	0	0	0	0	0	127	51	
27	Medpalle	0	31	25	46	183	0	2	9	14	0	0	0	1	0	0	1	0	0	1	0	3	1	3	0	0	0	0	0	5	0	0	325	132	
28	Rampur	0	6	5	3	14	0	1	1	1	1	0	0	0	0	0	0	0	0	1	1	0	0	0	0	0	0	0	0	0	0	0	34	14	
29	Machnoor	0	28	20	80	320	0	22	77	9	0	18	0	1	4	0	1	1	2	0	11	10	35	1	319	180	10	4	10	4	5	2	1174	475	
30	Krishnapur	0	29	24	22	90	0	1	54	3	3	0	1	0	0	0	3	0	1	0	1	2	27	1	21	70	2	12	0	0	0	0	367	149	
31	Bidekanna	0	5	16	0	50	14	0	178	6	1	3	7	0	0	0	0	0	0	0	0	4	26	4	65	89	0	2	0	0	0	0	470	190	
32	Edulapalle	0	37	30	36	142	0	14	55	4	0	0	0	0	0	1	0	2	0	3	4	1	11	1	0	0	0	0	0	5	0	8	354	143	
33	Giniyarpalle	0	15	13	7	30	0	6	8	12	0	0	0	1	0	1	1	0	0	2	22	2	38	1	0	7	4	0	0	0	0	0	170	69	

34	Chilkepalle	0	0	0	4	14	0	13	5	0	0	0	0	0	3	0	0	0	0	0	1	0	61	0	2	7	0	0	0	0	0	0	0	110	45
35	Ananthasagar	0	1	1	4	15	0	8	0	0	0	0	0	0	0	0	2	0	0	0	3	2	2	0	0	0	0	0	0	0	0	0	0	38	15
<b>Total in Acres</b>		1	606	562	1356	6036	16	478	652	212	54	65	10	132	29	5	6	23	5	34	72	130	306	47	695	959	46	24	24	65	26	11	<b>12687</b>		
<b>Total in Hectars</b>		0	245	227	549	2443	6	193	264	86	22	26	4	53	12	2	2	9	2	14	29	53	124	19	281	388	19	10	10	26	11	4		<b>5134</b>	

**MPSO**  
**Jharasangam Mandal**

**AE(Irrigation)**  
**Jharasangam Mandal**

**Horticulture Officer**  
**Jharasangam Mandal**

**Agriculture Officer**  
**Jharasangam Mandal**

**Tahsildar**  
**Jharasangam Mandal**



sravan kumar <advsravan@gmail.com>

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## NGT SZ Case, Rejoinder in Appeal No. 38 of 2022 (SZ), Ganapati Dixit Vs Union of India,

1 message

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**sravan kumar** <advsravan@gmail.com>

Wed, Feb 1, 2023 at 12:50 AM

To: yasmeen ali <hyasmeenali@gmail.com>, Sai Krishnan <lawsbi@gmail.com>, secy-moef@nic.in, "Judicial Section, NGTSZ" <judicial-ngtsz@gov.in>

Sir and Madam

Kindly find the rejoinder filed in the above case.

with regards

Sravan Kumar  
Advocate for the Appellants  
9811237009

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 **Rejoinder 1.2.2023.pdf**  
6077K